

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 118
IA/172(AHM)2021
in
CP(IB)/198(AHM)2017

Order under Section 9 IBC

IN THE MATTER OF:

Parshwanath Enterprise
V/s
Anil Technoplus Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : none appeared
For the Respondent : Ms. Natasha Dhruman Shah, learned counsel


ORDER

Learned counsel for the Respondent submitted that reply is filed.

The matter is adjourned for hearing on 07.09.2021.

Meanwhile, the parties are directed to upload all their respective documents on e-portal within one week, if not already uploaded.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)